

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(L). No. 6380 of 2010

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Area Manager, Bhuli Town Administration of M/s Bharat Coking Coal Limited,  
Dhanbad through Dr. Harendra Kishore ... .. **...Petitioner**

**-Versus**

Sri Prem Harizan .... **...Respondent**

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**

**(Through: Video Conferencing)**

For the Petitioner : Mr. A. K. Mehta, Advocate

For the Respondent : Mr. Ranjan Kumar Singh, Advocate

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**I.A. No.3642 of 2017**

**09/ 10.09.2020** In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

This interlocutory application has been preferred for fixing an early date of hearing on behalf of the respondent.

Since the case is already on Board for hearing, I.A. No. 3642 of 2017 stands dismissed as infructuous.

**W.P.(L). No. 6380 of 2010**

Heard, Mr. A. K. Mehta, learned counsel for the petitioner at length.

Since, learned counsel for the respondent has not appeared and prayed for adjournment, put up this case after two weeks'.

**(Dr. S.N. Pathak, J.)**

punit/-